

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 659 of 2019

IN THE MATTER OF:

R.V. Tyagarajan Appellant

Vs

State Bank of India & Ors. Respondents

Present:

For Appellant: Mr. Shantanu Singh, Advocates.

For Respondents: Mr. E. Omprakash, Senior Advocate with Ms. Madhusmita Bora, Advocate for Respondent No.1.

ORDER

22.07.2019 Mr. Shantanu Singh, learned Counsel appearing on behalf of the Appellant submits that the Counsel, who has to argue the case, could not reach the Court. Mr. E. Omprakash, learned Senior Counsel appearing on behalf of State Bank of India submits that settlement has not been reached and the 'Committee of Creditors' have also been constituted prior to the earlier order dated 1st July, 2019.

In the facts and circumstances, we direct to list the case for orders on **31st July, 2019**. The Appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/SK